

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 102
IA No. 2239, 2971/ND/2021
IB-2721/(ND)/2019

IN THE MATTER OF:

M/s Straight Edge Contracts Pvt. Ltd.
Vs.

....**Applicant**

M/s Three C Shelters Pvt. Ltd.

....**Respondent**

Order under Section 9 of IBC

Order delivered on 16.07.2021

Coram:

SHRI P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant
(IA 2971/2021)

:Mr.VenketRao, Adv.,
Ms.Remya Ronald, Adv.
Mr.AkhilShankhwar

For the Respondent

: Mr.R K Gupta, Adv.
Ms Swaralipi Deb Roy, Adv.

ORDER

IA No. 2971/ND/2021:

This is an application filed under Section 60(5) of IBC read with Rule 11 of NCLT Rules, 2016 along with affidavit. Heard the submissions made by counsel for the applicant as well as counsel for the respondent. Having heard the submissions, we are of the view that application is decided on the merits, hence, the same is dismissed.

IA No. 2239/ND/2021:

Let, this be posted before Regular Bench. Post this matter on
23.08.2021.

Sd/-
K.K. VOHRA
MEMBER (T)

Sd/-
P.S.N. PRASAD
MEMBER (J)